

Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu

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Subject:- Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:- 6115 -JK (LD ) of 2022**

**DATED:- 18 - 08 - 2022**

Sanction is hereby accorded to the appointment of Ms. Abida Nabi Khan Deputy Registrar Cooperative Societies, Budgam as Officer In-Charge Litigation(OIC) in case titled M/s Wagam Poultry V/s U.T of J&K & Ors bearing WP(C) No. 1828/2021 including contempt petition if any, pending before Hon'ble High Court of Jammu and Kashmir & Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

**Sd/-**

**(Achal Sethi)**

**Secretary to Government**

No:-LAW-OIC/153/2022

Dated:- 18 - 08 - 2022

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Secretary to Government Jammu and Kashmir Co-operative Department.
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation, Srinagar Jammu.
8. Registrar Co-operatives J&K.
9. Law Officer concerned
10. Officer In Charge Litigation(OIC).
11. Private Secretary to Chief Secretary for information of Chief Secretary.
12. Private Secretary to Secretary Law.
13. Incharge Website.
14. Government Order file.
15. Concerned file.



**(Khursheed Ahmad Bhat)**

**Additional Secretary to Government**